

Annexure-7

Name of the Corporate Debtor: Shree Ambika Sugars Ltd

Date of commencement of CIRP: 18/12/2019

List of creditors as on: 28.02.2021

List of Operational creditors (Government Dues)

(Amount in ₹)

Sl. No	Name of creditor	Identification No.	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	The District Collector, Cuddalore	NOT APPLICABLE IN CASE OF GOVT CLAIM	28/12/2019	1,168,430,360.00	-	Cane Arrears			No	0%			1,168,430,360.00	-	While submitting the claim, the District Collector has claimed that the cane price arrears are treated as arrears of land revenue as per Section 7A of the Essential Commodities Act 1955 read with Para 3(8) of the Sugarcane (Control) Order 1966. Since the Corporate Debtor has not paid the dues of the Farmers, they are authorised to collect the same from the CD. The Accounting Records of the CD are not available and the claims can be verified only after records are available. The District Collector has been asked to submit the farmer wise break up of their claim.
2	The District Collector, Thanjavur	NOT APPLICABLE IN CASE OF GOVT CLAIM	31/12/2019	666,791,339.00	-	Cane Arrears			No	0%			666,791,339.00	-	While submitting the claim, the District Collector has claimed that the cane price arrears are treated as arrears of land revenue as per Section 7A of the Essential Commodities Act 1955 read with Para 3(8) of the Sugarcane (Control) Order 1966. Since the Corporate Debtor has not paid the dues of the Farmers, they are authorised to collect the same from the CD. The Accounting Records of the CD are not available and the claims can be verified only after records are available. The District Collector has been asked to submit the farmer wise break up of their claim.
3	Employees Provident Fund Organisation	NOT APPLICABLE IN CASE OF GOVT CLAIM	04/02/2020	632,717.00	-	Pf Dues and Interest			No	0%			-	632,717.00	Status of Appeals has to be checked
4	EPFO - Trichy	NOT APPLICABLE IN CASE OF GOVT CLAIM	10/02/2020	28,082,970.00	-	Pf Dues and Interest			No	0%			-	28,082,970.00	Status of Appeals has to be checked
5	Assistant Commissioner of Income Tax, TDS Circle - 3, Greans Road	NOT APPLICABLE IN CASE OF GOVT CLAIM	16/03/2020	2,016,285.00	-	Income Tax			No	0%			-	2,016,285.00	Status of Appeals has to be checked
6	Assistant Commissioner (ST), Nugambakkam Assessment Circle	NOT APPLICABLE IN CASE OF GOVT CLAIM	12/03/2020	592,766,141.00	76,632,679.00	Income Tax			No	0%			516,133,462.00	-	
Grand Total				2,458,719,812.00	76,632,679.00								2,351,355,161.00	30,731,972.00	

For SHREE AMBIKA SUGARS LIMITED
 Anurag Goel
 Resolution Professional
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